THIRTY-FOURTH REPORT OF THE PUBLIC ACCOUNTS COMMITTEE (1960-61)

Shri MULKA GOVINDA REDDY (Mysore): Sir, I beg to lay on the Table, a copy of the Thirty-fourth Report of the Public Accounts Committee (1960-61) on the Appropriation Accounts (Civil), 1958-59 and Audit Report (Civil), 1960.

RESULT OF ELECTION TO THE NATIONAL SHIPPING BOARD

MR. CHAIRMAN: As a result of the election held on the 10th March, 1961, Shri Rohit Manushankar Dave is declared duly elected to be a Member of the National Shipping Board.

ALLOTMENT OF TIME FOR CONSI-DERATION OF THE U.P. SUGAR-CANE CESS (VALIDATION) BILL, 1961

MR. CHAIRMAN: I have to inform Members that under rule 162(2) of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I have allotted one hour for the completion of all stages involved in the consideration and return of the U.P. Sugarcane Cess (Validation) Bill, 1961, by the Rajya Sabha, including the consideration and passing of amendments, if any, to the Bill.

MOTION FOR ELECTION TO THE ALL INDIA COUNCIL FOR TECHNICAL EDUCATION AND PROGRAMME THEREOF

THE MINISTER OF SCIENTIFIC RESEARCH AND CULTURAL AFFA-IRS (SHRI HUMAYUN KABIR): Sir, I beg to move:

"That in pursuance of the provisions contained in paragraph 3 of the Ministry of Education Resolution No. F.16-10/44-E.III, dated the 30th November, 1945, as subsequently amended, this House do proceed to elect in such manner as the Chairman may direct, one member from among the members of this House to be a member of the All India Council for Technical Education to be reconstituted with effect from the 30th April, 1961."

The question was proposed.

Shri BHUPESH GUPTA (West Bengal): I have got to say something about it. Now, Sir, when we only one person to such non-controversial bodies like the Council Technical Education, I think you can understand what kind of election takes place generally and in what form—I mean the procedural side. In such a case I think, Sir, that either at your initiative or at the initiative of the Government there should be consultation among all the groups or parties represented in this Parliament so that by agreement we arrive at one single name. Let us avoid election to arrive at a certain name and let us send such a person to such a Council. I think we can easily set this precedent for this House and there should not be any difficulty provided the Government take the correct approach instead of trying to send unilaterally whoever the party opposite likes. That should not be the position in such matters.

MR. CHAIRMAN: The question is:

"That in pursuance of the provisions contained in paragraph 3 of the Ministry of Education Resolution No. F.16-10/44-E.III, dated the 30th November, 1945, as subsequently amended, this House do